

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

Original Application No.487/2006  
This the 19th day of October 2006

**HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Mahesh Gurnani son of Sri P. Gurnani, aged about 41 years, resident of 103 L.D.A. Colony Kanpur Road, Lucknow.

...Applicant.

By Advocate: Shri Dharmendra Awasthi.

Versus.

1. Union of India through General Manager, Baroda House, New Delhi.
2. Chief Workshop Manager (Personal) C&W Workshop, Alambagh, Lucknow.

By Advocate: Shri B.B. Tripathi for Shri N.K. Agrawal.

**ORDER (Oral)**

**BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Heard Shri Dharmendra Awasthi, the learned counsel for the applicant and Shri B.B. Tripathi for Shri N.K. Agrawal, the learned counsel for respondents.

2. The applicant who has been working as Technician Grade-II met with an accident on 09.05.2005 while on duty for which he got treatment in the hospital and subsequently, made claim for reimbursement of said expenditure of Rs.53,722.36 paisa and also made a representation dated 28.4.2006 covered under (annexure-6) to the respondents but the respondents have not disposed of his representation and also his claim.

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3. Learned counsel for the applicant also stated that his representation is still pending with the respondents and if a direction is given to the respondents to dispose of his representation dated 28.04.2006 covered under (Annexure-6) by passing orders within stipulated time, the purpose of this application would be served. The learned counsel for respondents also not opposed his request for consideration of such representation of the applicant and passing the appropriate orders within the stipulated time.

4. In view of the above circumstances, the application is disposed of at admission stage with a direction to the respondents to consider the representation of the applicant dated 28.04.2006 covered under (Annexure-6) and to pass orders as per the rules and regulations within a period of three months from the date of the receipt of the certified copy of this order. No order as to costs.

  
(M. KANTHAIAH)  
MEMBER (J)

19.10.06

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